

[Translation]

**Loss due to Cyclone in M.P**

3233. SHRI RAMESHWAR PATIDAR : Will the Minister of AGRICULTURE be pleased to state:

(a) the number of deaths occurred in Madhya Pradesh due to cyclone during 1996 and upto July, 1997, the estimated loss of crops and livestock suffered as a result thereof;

(b) the estimated loss suffered by fishermen due to this cyclone;

(c) the details of relief and rehabilitation provided to the State Government; and

(d) the steps taken or proposed to be taken by the Government to check the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) and (b) According to the information received from the Government of Madhya Pradesh, no loss of life or damage to property has taken place in the State due to cyclone during 1996 and 1997.

(c) and (d) Do not arise.

**Norms for Issue of Licence to Sugar Mills**

3234. SHRIMATI PURNIMA VERMA :  
SHRIMATI SHEELA GAUTAM :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the norms for issue of licences to sugar mills;

(b) whether the Government are implementing the policy of issuing licence on the priority basis to the cooperative sugar mills;

(c) if not, the reasons therefor;

(d) the number of proposals in regard to setting up co-operative sugar mills lying pending for approval, State-wise; and

(e) the time by which approval will be accorded for issuance of licences to these sugar mills?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) to (c) Press Note No. 1 (1997 Series) dated 10th January, 1997 issued by the Ministry of Industry, indicating guidelines for considering

applications for grant of industrial licences for setting up of new sugar factories is at Statement attached. As per the guidelines other things being equal, preference in licensing will be given to the proposals from the Growers' Cooperative Societies.

(d) and (e) State-wise number of proposals for setting up of new sugar Mills in cooperative sector pending consideration upto 30.6.97 are as under:

S.No.	State	No. of pending proposals
1.	Maharashtra	11
2.	Madhya Pradesh	4
3.	Tamil Nadu	1
		16

It is not possible to specify any time frame in this regard.

**Statement**

**Government of India**  
**Ministry of Industry**  
**Department of Industrial Policy & Promotion**

**Press Note No. 1**  
**(1997 Series)**

Subject: Guidelines for considering applications for industrial licences for sugar factories.

The Government of India have reviewed the Guidelines for licensing of new and expansion of existing sugar factories issued *vide* this Ministry's Press Note No. 16 (1991) dt. 8.11.91. The existing guidelines need revision in order to take into account the changes in the business scenario following economic liberalisation, the need for introducing simplified and transparent procedures and the technological changes that have taken place in the sugar industry over the years. In supersession of the aforesaid Press Note, Government have now formulated the following revised guidelines:—

- (i) New Sugar Factories will continue to be licensed for a minimum economic capacity of 2500 tonnes cane crushed per day (TCD). There will not be any maximum limit on such capacity.